

छत्तीसगढ़ शासन
श्रम विभाग
मंत्रालय
दाऊ कल्याण सिंह भवन, रायपुर

कमांक 23/6 / 1185 / 2010 / 16,

रायपुर दिनांक 28.06.10


प्रति,

- (1) श्रमायुक्त,
श्रमायुक्त कार्यालय,
रायपुर (छ.ग.)
- (2) सहायक श्रमायुक्त,
.....(छ.ग.)
- (3) श्रम पदाधिकारी,
कार्यालय, जिला(छ.ग.)
- (3) पीठासीन अधिकारी,
श्रम न्यायालय,
.....(छ.ग.)
- (5) संचालक,
संचालनालय,
औद्योगिक स्वास्थ्य एवं सुरक्षा,
रायपुर (छ.ग.)

विषय:- Amendment in the workmen's Compensation Act, 1923- reg.

भारत सरकार, श्रम एवं रोजगार मंत्रालय, नई दिल्ली से प्राप्त पत्र कमांक S-37012/1/2008-SS.I (Vol.II), दिनांक 08.05.2010 की छायाप्रति मय सहपत्र आवश्यक कार्यवाही हेतु इस पत्र के साथ संलग्न प्रेषित है।

संलग्न:-उपरोक्तानुसार।


(आर०के० स्वस्तिक)

अवर सचिव

छत्तीसगढ़ शासन, श्रम विभाग

25-6-10

श.वि.
संलग्न प्रेषित है।
21.7.10

BY SPEED POST

No.S-37012/1/2008-SS.I (Vol.II)
Government of India/Bharat Sarkar
Ministry of Labour & Employment
Shram Aur Rojgar Mantralaya

.....
Shram Shakti Bhavan, New Delhi.

Dated: 8th May, 2010.

To
Labour Secretaries in All States/Union Territories

Sub: Amendment in the Workmen's Compensation Act, 1923 - reg.

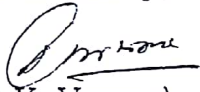
.....
Sir,

In continuation of this Ministry's letter of even number dated 12th April, 2010 on the above mentioned subject, I am directed to state that the Employees (previously Workmen's) Compensation Act, 1923 has been amended and has empowered the Central Government to enhance the monthly wages, by notification in the Official Gazette. Accordingly, the monthly wages has been increased from Rs.4000/- to Rs.8000/- w.e.f. 31st May, 2010 by Gazette Notification dated 31st May, 2010. I am also enclosing copy of the relevant Gazette Notification for your information. Also, notifications on the amendment in the Employees (previously Workmen's) Compensation Act, 1923 are available in this Ministry's official website (labour.nic.in).

2. You are requested to kindly make necessary amendments in the Act/Rules of the State Government accordingly.

Encl: As above.

Yours faithfully,


(S.K. Verma)
Director (SS)
Telefax :23710262

R urgent.

OS(L) + OSD

*Opportunity
- Au Act to have to
be informed*

11/4/10

*US
11/4/10
18/5/10*

OSD

15/5/10



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (II)

PART II—Section 3—Sub-section (II)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1047]

No. 1047]

नई दिल्ली, सोमवार, मई 31, 2010/ज्येष्ठ 10, 1932

NEW DELHI, MONDAY, MAY 31, 2010/JYAISTHA 10, 1932

भ्रम एवं रोजगार मंत्रालय

अधिसूचना

नई दिल्ली, 31 मई, 2010

का.आ. 1258(अ).—कर्मचारी प्रतिकर अधिनियम, 1923 (1923 का 8) की धारा 4 की उप-धारा (1ख) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्र सरकार एतद्वारा उक्त धारा की उप-धारा (1) के प्रयोजनार्थ इस अधिसूचना के सरकारी राजपत्र में प्रकाशन की तारीख से मासिक मजदूरी की निम्नलिखित राशि विनिर्दिष्ट करती है, अर्थात् :-

“आठ हजार रुपये”

[फा. सं. एस-37012/1/2008-एस.एस.-I (खण्ड. II)]

एस. के. देव वर्मन, संयुक्त सचिव

MINISTRY OF LABOUR AND EMPLOYMENT
NOTIFICATION

New Delhi, the 31st May, 2010

S.O. 1258(E).—In exercise of the powers conferred by sub-section (1B) of Section 4 of the Employee's Compensation Act, 1923 (8 of 1923), the Central Government hereby specifies, for the purposes of sub-section (1) of the said section, the following amount as monthly wages, with effect from the date of publication of this notification in the Official Gazette, namely:—

“Eight thousand rupees”

[F. No. S-37012/1/2008-S.S.-I (Vol. II)]

S. K. DEV VERMAN, Jt. Secy.